

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 4210
TO BE ANSWERED ON 27.03.2023**

CONTRIBUTION OF EMPLOYERS UNDER EPF

**†4210. SHRI ARVIND GANPAT SAWANT:
SHRI OMPRAKASH BHUPALSINH ALIAS PAWAN
RAJENIMBALKAR:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government propose to increase contribution of employers under EPF, if so, the details thereof;**
- (b) total number of cases of Employees' Provident Fund (EPF) settled by Employees' Provident Fund Organisation during each of last three years and the current year;**
- (c) the State/UT-wise number of total cases of EPF for settlement during the said period;**
- (d) whether any criteria has been fixed for processing of claims; and**
- (e) if so, the details thereof including settlement rate?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

- (a): There is no such proposal under consideration.**
- (b) & (c): The details of the total number of cases of Employees' Provident Fund (EPF), Employees' Pension Scheme (EPS) and Employees' Deposit-Linked Insurance Scheme (EDLI) settled by Employees' Provident Fund Organisation (EPFO) during each of last three years and the current year, State/UT-wise, are at Annexure.**

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(d) & (e): Yes, Sir. As per the paragraph 72 (7) of the EPF Scheme, 1952, paragraph 17A of EPS Scheme, 1995 and paragraph 24(4) of EDLI Scheme, 1976, the claims, complete in all respects submitted along with the requisite documents shall be settled and benefit amount paid to the beneficiaries within 20 days from the date of its receipt by the Commissioner. If there is any deficiency in the claim, the same shall be recorded in writing and communicated to the applicant within 20 days from the date of receipt of such application. The details of claims settled by EPFO including settlement rate are as under:

| YEAR | CLAIMS SETTLED | SETTLED WITHIN DAYS | SETTLEMENT 20 RATE (within 20 days) |
|---------------------------------|-----------------------|------------------------------------|--|
| 2019-20 | 2,09,39,799 | 1,85,99,023 | 88.82% |
| 2020-21 | 3,25,89,114 | 3,09,57,109 | 94.99% |
| 2021-22 | 3,90,97,471 | 3,77,03,392 | 96.43% |
| 2022-23 (19.03.2023) | 3,94,29,162 | 3,90,01,702 | 98.92% |

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ANNEXURE REFERRED TO IN REPLY TO PARTS (b) & (c) OF LOK SABHA UNSTARRED QUESTION NO. 4210 FOR ANSWER ON 27.03.2023 BY SHRI ARVIND GANPAT SAWANT AND SHRI OMPRAKASH BHUPALSINH ALIAS PAWAN RAJENIMBALKAR REGARDING 'CONTRIBUTION OF EMPLOYERS UNDER EPF'.

| Details of total number of cases of Employees' Provident Fund (EPF), Employees' Pension Scheme (EPS) and Employees' Deposit Linked Scheme (EDLI) settled by Employees' Provident Fund Organisation. | | | | | |
|--|-----------------------------|--------------------|--------------------|--------------------|--|
| Sl. No. | State/UT | FY 2019-20 | FY 2020-21 | FY 2021-22 | FY 2022-23 (as on 19.03.2023) |
| 1 | Andaman and Nicobar Islands | 3,685 | 7,673 | 10,586 | 14,494 |
| 2 | Andhra Pradesh | 5,12,004 | 8,43,339 | 10,93,403 | 10,97,956 |
| 3 | Assam | 91,961 | 1,44,318 | 2,26,513 | 2,37,668 |
| 4 | Bihar | 1,66,713 | 3,32,819 | 4,25,962 | 4,53,835 |
| 5 | Chandigarh | 2,98,369 | 3,89,311 | 4,58,916 | 4,47,445 |
| 6 | Chhattisgarh | 1,76,293 | 4,03,062 | 4,54,620 | 4,46,360 |
| 7 | Delhi | 18,24,512 | 27,51,568 | 30,44,153 | 30,95,774 |
| 8 | Goa | 82,954 | 1,27,724 | 1,53,871 | 1,63,581 |
| 9 | Gujarat | 15,51,467 | 22,27,443 | 27,18,669 | 28,06,622 |
| 10 | Haryana | 13,63,493 | 21,20,198 | 25,37,861 | 26,04,413 |
| 11 | Himachal Pradesh | 1,71,488 | 2,37,184 | 2,95,822 | 3,42,010 |
| 12 | Jammu and Kashmir | 0 | 4,874 | 1,18,935 | 1,53,811 |
| 13 | Jharkhand | 1,99,412 | 3,36,837 | 4,28,478 | 4,72,840 |
| 14 | Karnataka | 23,15,594 | 39,43,329 | 43,70,365 | 43,26,961 |
| 15 | Kerala | 4,84,526 | 7,10,676 | 8,33,019 | 8,83,367 |
| 16 | Ladakh | 0 | 114 | 633 | 819 |
| 17 | Madhya Pradesh | 6,04,747 | 9,19,459 | 10,82,587 | 9,93,581 |
| 18 | Maharashtra | 37,94,654 | 61,57,067 | 73,74,137 | 72,74,856 |
| 19 | Meghalaya | 8,304 | 17,579 | 27,429 | 35,807 |
| 20 | Odisha | 2,93,537 | 4,70,048 | 6,23,830 | 6,84,252 |
| 21 | Puducherry | 66,822 | 92,319 | 1,08,374 | 1,00,502 |
| 22 | Punjab | 4,07,886 | 5,71,901 | 6,77,024 | 6,60,278 |
| 23 | Rajasthan | 5,45,264 | 8,31,358 | 9,64,776 | 9,97,472 |
| 24 | Tamil Nadu | 26,29,506 | 38,62,747 | 45,81,773 | 43,42,857 |
| 25 | Telangana | 10,92,664 | 17,66,318 | 21,38,226 | 21,60,178 |
| 26 | Tripura | 11,280 | 14,457 | 19,319 | 17,800 |
| 27 | Uttar Pradesh | 11,14,908 | 16,77,805 | 20,95,078 | 22,08,392 |
| 28 | Uttarakhand | 4,02,442 | 5,36,919 | 6,68,604 | 6,97,109 |
| 29 | West Bengal | 7,25,314 | 10,90,668 | 15,64,508 | 17,08,122 |
| | Total | 2,09,39,799 | 3,25,89,114 | 3,90,97,471 | 3,94,29,162 |

Note: Claim settlement for States of Arunachal Pradesh, Manipur, Mizoram and Nagaland, is being done in their adjoining Regional Offices (ROs) under North-East Region (NER) Zone, for State of Sikkim, in their adjoining RO (Siliguri) under West Bengal and Sikkim Zone, for UTs of Dadra & Nagar Haveli and Daman & Diu, in their adjoining RO (RO Vapi) under Gujarat Zone and for UT of Lakshadweep, in the adjoining RO (RO Kochi) under Kerala & Lakshadweep Zone.
